

requested to convene a meeting of the Departmental Promotion Committee for selection of Assistant Engineers for promotion to the grade of Executive Engineer in the Central P.W.D.

**Opening of Central School at Morwa
(M.P.)**

606. SHRI RANABAHADUR SINGH : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether in view of the large number of employees of NCDC working in Sengrauli coal field (Madhya Pradesh), Government propose to open a Central School at Morwa in Sidhi District of Madhya Pradesh ; and

(b) if so, when ?

The DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. VADAV) : (a) No such proposal is under consideration at present.

(b) Does not arise.

**Retention of Government residence by
Government officers after retirement**

607. SHRI R. BALAKRISHNA PILLAI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the maximum period upto which a Government Officer can retain Government residence after retirement on payment of (i) existing rent ; (ii) standard rent - and (iii) market rent ;

(b) whether any orders in this behalf have been issued ; and

(c) is so, whether he would lay a copy thereof on the Table of the House ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA) : (a) An officer, after retirement,

can retain general pool accommodation in his occupation for a period of two months and, in the case of leave preparatory to retirement or refused leave, for the period of leave not exceeding four months, on payment of licence fee at the normal rate. The Director of Estates can also, in special cases, allow further retention for a period not exceeding six months, on payment of twice the standard licence fee under F.R. 45-A or twice the pooled standard licence fee under F. R. 45-A, whichever is higher. The person, who continues to occupy accommodation thereafter, is treated as an unauthorised occupant and is required to pay damages at the market rate.

(b) and (c) : The concession is in accordance with the provisions contained in the Allotment of Government Residences (General Pool in Delhi) Rules, 1963, as modified from time to time.

**Supply of adequate quantity of Rice to
Kerala**

609. SHRI VAYALAR RAVI :

SHRI C. H. MOHAMED KOYA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government of Kerala has represented before the Central Government that adequate quantity of rice supply may be allotted to that State so that a minimum ration of 6 ounces can be assured to the people in the coming lean months ; and

(b) if so, the reaction of the Central Government thereto, and the quantity of rice and wheat being allotted to that State in the coming three months and its month-wise break-up ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) Yes, Sir.

(b) After considering the food situation in Kerala in consultation with the Chief Minister of Kerala and other State Government representatives, the foodgrain quota of Kerala have been increased to 72,000 tonnes of rice and 8,000 tonnes of wheat for

January, 1974. For each of the months of February and March, 1974, the State has been allotted 79,000 tonnes of foodgrains comprising 70,000 tonnes rice, 8,000 tonnes wheat and 1,000 tonnes coarse grains. Subject to the overall availabilities of foodgrains in the Central Pool, while making monthly allotment of foodgrains to the States, the requirements of Kerala will be kept in view.

Demand of National Students Union of India

610 SHRI VAYALAR RAVI. Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether the National Students Union of India has submitted a charter of demands of the students to the Government of India and

(b) if so, what are the main demands of the students and the actions taken by Government thereon?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) (a) and (b) : No charter of demands has been submitted to the Government by the National Students Union of India. However, an 'Education Manifesto' has been received and a copy of the same is laid on the Table of the House [*Placed in Library See No. LT-6215/74.*] The suggestions made in the Manifesto are being examined

Setting up of an Agricultural Farm in Trivandrum

611. SHRI VAYALAR RAVI : Will the Minister of AGRICULTURE be pleased to state :

(a) the progress made in setting up an agricultural farm in Trivandrum District of Kerala ;

(b) whether there has been any delay in the implementation of this scheme and if so, the reasons therefor ; and

(c) whether Government propose to give adequate assistance to the State Government for the speedy completion of the project ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) to (c) : The information is being collected from the State Government of Kerala and will be placed on the Table of the Sabha on its receipt.

Allotment of Government Accommodation to Teachers and Clerks of Delhi Administration

612. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the total number of teachers and clerks in various Government Schools and offices at present in Delhi Administration who have been allotted Government accommodation ;

(b) the number of teachers and clerks out of the above who have been allotted accommodation out of turn on medical grounds ;

(c) whether some teachers/clerks have got allotment on the production of false medical certificates ; and

(d) if so, the Government's proposal to enquire about this fact in each case ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI. OM MITHA) : (a) 1032

(b) 227

(c) No, Sir.

(d) Does not arise.

Unauthorised Scheduled caste/tribe occupants of Government land in Delhi

613. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :